

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 321
(IB)-643/ND/2023
New IA-3349/2024

IN THE MATTER OF:
HDFC Bank Limited

... **Applicant/Petitioner**

Versus

Inder Pal Singh

... **Respondent**

Under Section: 95 of IBC (1)

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Varsha Banerjee in IA-3349/2024

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode
ORDER

IA-3349/2024: It is not the case of the Applicant that the reply filed by the Personal Guarantor was reflected on DMS on 11.06.2024. Merely, because the reply filed was lying under objection, it can't be viewed that there was no lapse on his part. It would not be gainsaid that in the present jurisdiction, we are often confronted with the situation when the Personal Guarantor or Corporate Debtor comes up, with the plea that the reply on their behalf had been filed, but the same is not reflected on DMS/Case Information System being under objection. What is required from the parties is to ensure that the pleadings filed by them are uploaded on DMS/CIS and are available to be accessed by the Bench when the matter is called. In the wake, we are not inclined to recall our order dated 11.06.2024. **The application is dismissed.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)